

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

Regional Bench – Court No. III

Excise Misc. [EH] Application No. 40177 of 2019

(on behalf of Respondent)

In

Excise Appeal No. 42077 of 2016

AND

Excise Misc. [EH] Application No. 40208 of 2019

(on behalf of Appellant)

In

Excise Appeal No. 42077 of 2016

(Arising out of Order-in-Original Nos. 39 to 47/2016 (C) (C.Ex.) dated 10.08.2016 passed by the Commissioner of Central Excise, Puducherry Commissionerate, No. 1, Goubert Avenue, Puducherry – 605 001)

M/s. Hindustan Unilever Ltd.,

: Appellant

Personal Products Factory,
Skin Care Unit,
NH 45A, Vadamangalam,
Puducherry – 605 102

VERSUS

The Commissioner of G.S.T. & Central Excise,

: Respondent

Puducherry Commissionerate,
No. 1, Goubert Avenue, Beach Road,
Puducherry – 605 001

APPEARANCE:

Ms. Cynduja Crishnan, Advocate for the Appellant

Shri. K. Veerabhadra Reddy, Authorized Representative for the Respondent

CORAM:

HON'BLE MS. SULEKHA BEEVI C.S., MEMBER (JUDICIAL)

HON'BLE MR. P. VENKATA SUBBA RAO, MEMBER (TECHNICAL)

MISC ORDER NOS. 40329-40330 / 2019

DATE OF HEARING: 14.06.2019

DATE OF DECISION: 14.06.2019

PER : SULEKHA BEEVI C.S.

Miscellaneous Applications for Early Hearing have been filed both by the assessee and the Department.

2. The amount involved in the appeal is around Rs. 29 crore. Hence, early hearing is granted. The Miscellaneous Applications for early hearing of the appeal are allowed. Registry is directed to list the appeal for hearing on 30.09.2019.

(Dictated and pronounced in open court)

(SULEKHA BEEVI C.S.)
MEMBER (JUDICIAL)

(P. VENKATA SUBBA RAO)
MEMBER (TECHNICAL)

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